

LOK SABHA DEBATES

LOK SABHA

Saturday, September 2, 1972/Bhadra 11,
1894 (Saka)

The Lok Sabha met at Eleven of the Clock.
[MR. SPEAKER in the Chair]

OBITUARY REFERENCE

11 hrs.

MR. SPEAKER: I have to inform the House of the sad demise of Shri N Madhava Rau who passed away at Bangalore on the 28th August, 1972 at the age of 85.

Shri Madhava Rau was a Member of the Constituent Assembly during the years 1947—50 and was also a member of its Drafting Committee. He was one of the prominent figures in the public life of Mysore.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS, MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): Mr. Speaker, Sir, one more of the founding fathers of this nation has passed away. We mourn the sad demise of Shri N. Madhava Rao, who was a member of the Constituent Assembly and also of its Drafting Committee. He was a prominent figure in the public life of Mysore. I associate myself and the House with the sentiments expressed by you. Please convey our condolences to the bereaved family.

SHRI DINEN BHATTACHARYYA (Serampore): Sir, I share the sentiments expressed by you and the Prime Minister at the sad demise of Shri Madhava Rao. I request you to convey the condolences of our group to the bereaved family.

SHRI S. M. BANERJEE (Kanpur): On behalf of my group, I share the sentiments expressed by you and the hon. Prime Minister, and I wish the same sentiments should be conveyed to the members of the bereaved family.

SHRI SEZHIYAN (Kumbakonam): On behalf of my party, I associate myself with the sentiments expressed by you and the Leader of the House and other colleagues here. Shri Madhava Rao was a very well-known figure who had many endearing qualities. He happened to be a very prominent member of the Constituent Assembly

and its Drafting Committee. I request you to convey our heartfelt condolences to the bereaved family.

श्री जगन्नाथ जोशी (शाजापुर) :
अध्यक्ष महोदय, दिवंगत आत्मा के प्रति सदन में जो भावनायें प्रकट की गई हैं उनके साथ अपने को तथा अपने दल को सम्बद्ध करते हुए भगवान से मैं प्रार्थना करता हूँ कि वह दिवंगत आत्मा को सदगति प्रदान करे तथा आपसे प्रार्थना है कि शोक संतप्त परिवार तक हमारी संवेदनार्थ पहुँचा दें ।

श्री श्यामनन्दन मिश्र (बेगूसराय) :
श्रीमन्, मैं अपने दल की ओर से दिवंगत आत्मा के प्रति श्रद्धांजली अर्पित करता हूँ और दुखी परिवार के प्रति संवेदना ।

PROF. MADHU DANDAVATE (Rajapur): Sir, I associate myself with the sentiments expressed in memory of the late Shri N. Madhava Rao.

MR. SPEAKER: The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

11.05 hrs.

Re. MOTION FOR ADJOURNMENT AND OTHER MISCELLANEOUS MATTERS RAISED BY MEMBERS

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given notice of an adjournment motion on Government's failure. . .

MR. SPEAKER: I did not allow it.

SHRI JYOTIRMOY BOSU: I would like you to read page 31 of the interim report on sugar nationalisation. . . .

MR. SPEAKER: This practice of bringing here everything by way of an adjournment motion should stop. Do not make it so cheap. It is a continuing situation.

SOME HON. MEMBERS rose—

MR. SPEAKER: Yesterday the Deputy-Speaker allowed certain submissions. To-day again it is said that this is the last day. On Monday you will again say "this is the last day". Why not have only one day as the last day?

SHRI S. M. BANERJEE (Kanpur): Sir, it is a very serious matters. Government should take over the wholesale trade and distribution of sugar . . .

MR. SPEAKER: Hon. Members go on speaking even when I am on my legs. Previously, the Speaker getting up was one manner of making the members sit down. Now when the Speaker is on his legs they would ask him to sit down.

While I appreciate the keeness of hon. Members to raise points, there is a method of doing it. It is not proper to raise every little thing here. Further, there is a procedure for that. Since this is the last day, I will allow one or two minutes to those who want to make their submissions.

SHRI S. M. BANERJEE: The ruling party itself has demanded nationalisation of sugar industry.

SHRI SPEAKER: You have a way of saying you are in a minority and you are oppressed or suppressed. But my feeling is that you are suppressing the majority. The majority is being tyrannised by the minority. It is my feeling.

SHRI DINEN BHATTACHARYYA (Serampore): Do you still belong to the ruling party?

MR. SPEAKER: This being the last day, I will allow one or two minutes to each hon. Member.

SHRI C. K. CHANDRAPPA (Telli-cherry): I want to bring a very serious matter to the notice of the House. All the medical colleges in Rajasthan, namely, the medical colleges at Ajmer, Bikaner, Jodhpur and Udaipur are on strike for the last so many days from 16th onwards. About 4,800 students are on strike demanding employment. The Minister has given an assurance here that anybody who is prepared to serve in the rural areas in dispensaries will be provided with employment. These students are ready to serve the Government by going to any area. Yet, they are not given any employment. On the 21st about 450 interns, house surgeons and registrars and post-graduate students joined the strike. The Rajasthan Government is using high-handed police measures to suppress the student movement there whose legitimate demand is for abolishing private practice by Government doctors and employment for the doctors in the dispensaries, and more stipend for the medical graduates to begin their services. I would like this Government to sympathetically consider the matter. The representatives of the Student Action Council of Rajasthan are here in the city and they would like

to meet the Minister concerned and Prime Minister if she is kind enough to agree to meet them, so that they may take up the matter with the Rajasthan Government.

SHRI JYOTIRMOY BOSU : Sir, I would not mention about the adjournment motion, but I would like to invite the attention of the House through you that the Sugar Enquiry Committee has submitted its interim report and it has recommended nationalisation of the sugar industry for five or six valid reasons. Would you be kind enough to ask Government to make a statement as to what they propose to do about the interim report and also lay on the Table a copy of the report?

Then, I had given notice about Government's attitude towards provident fund defaulters. It is increasing every day. Mr. Khadilkar had given an assurance in July 1971 that Government are going to bring a legislation in that or next session. Even in the last budget session, he had given the same assurance. Is it because Government wants to protect these criminals, the economic offenders, that they are not bringing this Bill?

They are not demonetising the currency, but there is talk that they have taken a decision to have wage freeze of the workers. It is a very serious matter. I would like Government to make a statement spelling out whether they have discussed or decided anything about wage freeze in the country.

SHRI P. M. MEHTA (Bhavnagar): I would draw the attention of the House to the disturbances which took place in Gujarat on 30th August 1972. The failure of Government's sugar policy and short supply of levy sugar to the State resulted in these disturbances, in which two persons lost their lives and 12 were injured by the CRP firing. Their demand was a legitimate one. The rural population demand that this unequal distribution and discrimination should be ended by the State Government. But instead of giving more sugar, they are given bullets. Two persons were killed, twelve injured and a great deal of excitement still prevails in that State. I would therefore request Government to make a statement about increasing the sugar quantum to the rural population and giving adequate supply of levy quota to the State. I would also request Government to constitute a judicial enquiry by a High Court Judge to enquire into the matter thoroughly.

श्री शंकरदयाल सिंह (चतरा) :
अध्यक्ष महोदय, श्री म्यूनिख में ओलम्पिक खेल हो रहे हैं। इस सम्बन्ध में मैं सदन की ओर सरकार का ध्यान आकृष्ट करना चाहता हूँ।

श्री शंकर दयाल सिंह

वहाँ पर भारतीय टीम को जो अस्फलता हुई है (व्यवधान) उस के सम्बन्ध में स्वयं प्रधान मंत्री ने कहा है कि यह बड़ा खेदपूर्ण है। जर्मनी के अखबारों में भी इस की बहुत आलोचना हुई है, खासकर इस बात की कि ओलिम्पिक गाँव में जहाँ खिलाड़ियों के रहने के लिए स्थान दिया गया था लहाँ अवैध रूप से ऐसे लोग हैं जो खिलाड़ी नहीं हैं, जो अधिकारी गये हैं उनके सगे और सम्बन्धी हैं। मैं यह भी कहना चाहूँगा कि इस दल के साथ दो डाक्टर गये थे। हमारी कुश्ती के दो पहलवान सुदेश कुमार और प्रेम नाथ जब दंगल में भाग ले रहे थे और उस में प्रेमनाथ घायल हुए तो जो दो डाक्टर हमारे गये थे उन में से कोई भी वहाँ नहीं था।

तीसरी बात मैं यह कहना चाहूँगा कि हमारे यहाँ से जो पदाधिकारी या दल के नेता गये थे उन का रवैया खिलाड़ियों और प्रैस के लोगों के साथ बहुत अच्छा नहीं रहा है। अतः मैं आप के माध्यम से सरकार का ध्यान आकृष्ट करना चाहूँगा कि क्या यह बात सही है कि खिलाड़ियों का चुनाव पक्षपातपूर्ण ढंग से किया जाता है और उन को ठीक से ट्रेनिंग नहीं दी जाती? क्या भारतीय दल के साथ जो अधिकारी अपने बालबच्चों और बीवियों अथवा सगे सम्बन्धियों के साथ जाते हैं उनके विरुद्ध कोई कार्रवाई की गई है अथवा की जायेगी? ओलिम्पिक गाँव में, अवैध रूप से रहने वालों की जाँच हो तथा अपनी झूठी छोड़ कर जो अधिकारी और डाक्टर समय पर उपस्थिति नहीं थे उन्हें अविलम्ब मुअतल किया जाये। भारतीय दल के नेता तथा पदाधिकारियों का पत्रकारों के प्रति जो खेदपूर्ण रवैया रहा है, जिस की रिपोर्ट हाल में भारतीय समाचार पत्रों में आती रही है, उस के बारे में स्पष्टीकरण माँगा जाये तथा अपने दूतावास से इस सम्बन्ध में विस्तृत जानकारी माँगा वर इस सदन को सूचित किया जाये।

(SHRI SAMAR GUHA (Contai): I want to draw the attention of Minister of External Affairs, through you, Sir, to one

thing. The passport and visa system has been introduced between Indian and Bangladesh in place of permit system. The reason has not been explained. We have not been informed why the Government has replaced the present permit system by passport and visa system. It will involve trouble and difficulty for thousands of people. This is an important policy matter. I would request the Government to make a statement on that.

Secondly, when I drew your attention to latest position of Asians in Uganda, you yourself asked the Government to furnish us latest information. The Government has not yet given any information.

Then, about the dislocation of food rationing system in West Bengal, you kindly informed me not to raise the matter, that the matter has been intimated to the minister and that he will let me know about it in time. I have not yet been informed about it. This is also a very important matter. I would request the Minister to inform us the latest position there. In West Bengal papers, it has appeared in the headlines, that the Government of West Bengal has made a request to the Central Government to help in easing the situation.

Lastly, about Indo-Pakistan Agreement, it was agreed on the request made by some Opposition leaders that the matter should be discussed. What about that?

SHRI K. S. CHAVDA (Patay): Yesterday, there was a peaceful demonstration in Kaira district in Gujarat protesting against unequal sugar ration between rural areas and urban areas. I am putting another aspect of the matter. The demonstration was peaceful. There was no violence at all. Then, women were man-handled and violence took place. The police opened fire and four persons were killed. The main issue was about discrimination between rural areas and urban areas. Therefore, I demand that the Government should supply to the State of Gujarat adequate quantities of sugar so that there cannot be any discrimination between rural areas and urban areas.

Secondly, the Government should hold a judicial inquiry into excessive force used by the police in that occurrence. The hon. Minister should make a statement on this matter. This was raised yesterday also by my hon. friend, Shri H. M. Patel.

SHRI KRISHNA CHANDRA HALDER (Ausgram): I have been shocked to hear the distorted news broadcast by All India Radio at 7.30 p.m.—the Bengali news on 1-9-1972 in connection with the findings of the Committee of Privileges regarding the

[Shri Krishna Chandra Halder]

complaint lodged by me against some police officer of Durgapur. It may be noted that the news of unqualified apology tendered by the police officer has been conveniently suppressed by the above-mentioned radio news. I want to read out the relevant portion of the report of the Committee of Privileges. On page 6, para 17, it is said:

“The Committee are of the view that, considering all the circumstances of the case, the above unqualified apology offered by Mr. Rajendra Prasad Bhattacharyya, Sub-Inspector of Police and Incharge of the M.A.M.C. Investigation Centre, Durgapur, should be construed to be an apology on behalf of his subordinates.”

This portion has been conveniently and intentionally omitted by the Radio . . .

SHRI DINEN BHATTACHARYYA: This is a very serious matter . . .

MR. SPEAKER: The hon. Member is already on his legs. Why do you get up? Please resume your seat.

SHRI KRISHNA CHANDRA HALDER: This is a serious matter. The main content of the news has been suppressed—the report which the Committee of Privileges submitted to this House. A breach of privilege has been committed by All India Radio . . . (*Interruption*).

MR. SPEAKER: After the report is submitted, it becomes a public document.

SHRI DINEN BHATTACHARYYA: It cannot deliberately suppress a news. It is as good as misleading.

MR. SPEAKER: The report was laid on the Table of the House. (*Interruption*).

SHRI DINEN BHATTACHARYYA: The All India Radio is the loud speaker for Mrs. Indira Gandhi and her colleagues. If we speak, it will not come. Only the Ministers' speeches are broadcast in the radio and nothing comes other than those.

SHRI JYOTIRMOY BOSU: It is the policy of All India Radio *Bada Saheb* to run down the opposition (*Interruption*). The innocent reporters are sitting here—all fighting against the policy-makers of All India Radio.

MR. SPEAKER: My instructions are that, if more than one member starts speaking simultaneously, the reporting is always wrong, and I say that there cannot

be reporting with more than one member speaking and that too without my permission.

SHRI S. M. BANERJEE: With your permission, Mr. Speaker, I would like to raise two issues. The first is that today in the Consultative Committee meeting all the members, without Party affiliations, were one in demanding that the minimum bonus should be raised from 4 to 8.33 per cent and that the decision should be announced before Puja, before Dusserah. In case Government is unable to give its decision before Puja, I think, there is going to be a wave of strike.

The second point is that it is my information, even after the assurance given by the hon. Minister, Shri K. R. Ganesh, that the All India figure of cost of living index, if you add the figure of July, has reached 239, and the Central Government employees are entitled to get relief at 238. Therefore, this should be announced without any reference to the Pay Commission.

These were the two important points that I wanted to make.

श्री जगन्नाथ राव जोशी (शाजापुर) :
में भी इसी विषय को उठाना चाहता हूँ। सरकार बढ़ती हुई कीमतों को रोकने में तथा वेतन आयोग की सिफारिशें जल्दी लाने में असफल रही है। इस वजह से सरकारी कर्मचारी बहुत तकलीफ में हैं। इस लिए हम चाहते हैं कि सरकारी कर्मचारियों को दशहरे के पहले अंतरिम राहत पहुंचाने का निर्णय सरकार ले।

PROF. MADHU DANDAVATE (Rajapur): I want to draw the attention of the House to a very serious crisis developing in the Indian Airlines. There has been a long-standing dispute between the Aircraft Engineers and the management of the Indian Airlines and a stage has come when the Minister for Civil Aviation and Tourism has told the Association that if they do not accept the offers made by the management and withdraw their demand for reference of the differential issue to arbitration, the Indian Airlines management will be forced to close down the Indian Airlines and only the surplus capacity of the Air India will be utilised for running the services. Sir, this is a very serious matter and a grave crisis is developing and I hope the Minister will take note of this and will try to have some sort of a settlement by referring the differential issue to arbitration.